

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

33.

**C.P. (IB)/82(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: J. D. Impex Through Its Proprietor Mr.  
Hemang Mehta  
Vs.  
Novatech Projects (I) Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Manish Jha, Ld. Counsel for the Operational Creditor present through VC. Mr. Yash Naik i/b Adv. Rahul Singh, Ld. Counsel for the Corporate Debtor present.
2. Record file shows that on 20.02.2024, the Corporate Debtor was granted three weeks' time for filing reply. Today, Ld. Counsel for the Corporate Debtor is present, but he has not filed any reply. This Bench is of the view that, the Corporate Debtor is not interested in filing their reply. Hence, the Corporate Debtor right to submit a reply is *forfeited*.
3. Ld. Counsel for the Operational Creditor seeks time to file consolidated list of invoices along with corresponding default duly certified by a CA.
4. List this matter for further consideration on **10.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)